

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Original Jurisdiction)

ORIGINAL PETITION NO. 07 OF 2019 &
IA NOS. 1464, 1475 & 1465 OF 2019

Dated: 26th August, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Axis Wind Farms (Penna) Pvt. Ltd. & Ors. Petitioner (s)
Versus
Andhra Pradesh Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Petitioner (s) : Mr. Sanjay Sen, Sr. Adv.
Ms. Poonam Verma
Mr. Saunak Rajguru

Counsel for the Respondent(s) : Mr. Rakesh K. Sharma
Mr. Nishant for R-2 & 3

ORDER

[IA No. 1465 of 2019 – For Urgent Listing]

IA No. 1465 of 2019 is dismissed as having become infructuous.

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Objections shall be filed within three week's time i.e. on or before 16.09.2019, after duly serving advance copy to the other side.

Meanwhile, parties shall maintain status-quo with regard to the Bank Guarantee furnished by the Petitioner.

List the matter on **18.09.2019**,

Interim order, if any, shall continue till the next date of hearing.

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

vt/pk